

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6. IA-1232/2024 in C.P.(IB)/1042(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 21.03.2024

NAME OF THE PARTIES: Piramal Capital & Housing Finance Limited
Vs
Earleen Real Estate Developers Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Ms. Nikita Mandaniyan i/b Pranali Gada, Ld. Counsel for the Applicant/IRP present (VC).
2. **IA-1232/2024:** This is an Application filed by the Interim Resolution Professional (IR) of the Corporate Debtor under Section 60(5) of the IBC, 2016, to place on record the list of Creditors as on 09.02.2024 as also report on constituting Committee of Creditors (CoC) under Section 21 of the IBC, 2016.
3. The above list of creditors as well as report on constitution of CoC are taken on record and the IA is allowed to that extent. Accordingly, IA is **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)